

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-681/ND/2023

IN THE MATTER OF:
M/s Yes Bank

...PETITIONER

Vs.

ATS Township Pvt ltd

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. V Anush Raajan and Adv.
Pradyumn Yadav.

For the Respondent/Corporate Debtor :Adv. Kashish Bansal.

ORDER

Ld. counsel on behalf of the Financial Creditor is present and submitted that the matter has been settled with the Corporate Debtor and an appropriate application for the withdrawal has been filed. However, the same is not listed today. Ld. counsel on behalf of the Corporate Debtor is also present. List the matter on **27.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)